

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH, (COURT-II)

Item No. 107
(IB)-332(ND)2020
New IA-278/2022

IN THE MATTER OF:

M/s. LIC Housing Finance Limited. ... Applicant/Petitioner

Versus

M/s. IREO Waterfront Private Limited. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 19.01.2022

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

Mr. Saurabh Kalia and Mr. Rahul Ahuja for Corporate Debtor, Mr. Ashok Panigrahi and Geetanjali for LIC HFL

ORDER

IA-278/2022 : By filing this IA, the Applicant has prayed for withdrawal of the Company Petition No. (IB)-332(ND)2020 in terms of settlement arrived between the parties. Heard the Ld. Counsel for the Applicant and perused the averment made in the application. The Applicant is permitted to withdraw the petition.

Accordingly, the Petition No. (IB)-332(ND)2020 is dismissed as withdrawn.

With this, the present IA stands disposed of.

Sd/-

**(L. N. GUPTA)
MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**